

[Shri P. C. Sethi]

Therefore, I hope the House will have no objection in granting this amount.

Besides this, Shri Lakhan Lal Kapoor mentioned about the road. It is true that during the emergency this road was to be taken up and we had spent a considerable amount on it, but then in the year 1965-66 it was decided to go slow on this road because it entailed a heavy expenditure, about Rs. 70 crores to Rs. 73 crores.

Anyhow, provision is being made this year also to take up the work on this road. I may take some time, but in view of the heavy amount to be spent, this is but essential.

Mr Somani said that we come to Parliament and we get away with it and that is why no strict control is being maintained and the ministries are taking it very lightly. I assure him that we have taken all possible precautions and in spite of that, this position has come about. At the same time, we are now trying to streamline the procedure. We have asked the ministries to have a finance cell in each ministry. From this cell it will go to the Finance Department. It will go to audit from the Finance Department and from a central position, it will go to the PAC. This is likely to streamline the position. We are hoping that this would improve the situation.

Looking from all these points of view, the total expenditure that we have put forward for the approval of Parliament is not on the high side. This has become necessary, but all possible precautions are being taken. We would certainly take further note of the remarks made by hon. members and insist on the ministries to take care of it. Even in the UK where the exchequer control is being observed, this situation arises and there also excess grants are asked for. I again assure the House that we will take note of the remarks by hon. members.

MR. DEPUTY-SPEAKER : The question is :

"That the respective excess sums not

exceeding the amounts shown in the third column of the Order paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1967, in respect of the following demands entered in the second column thereof—

Demands Nos. 1 8,9,12 to 14,21,45,58,
62,63,71,77,78,85 86,89,92,
94,104,121,130 137,144 and
145."

The motion was adopted.

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16.48 hrs.

APPROPRIATION BILL,* 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of Shri Morarji Desai, I beg to move : for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI P. C. SETHI : I introduce† the Bill.

I beg to move† :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on

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†Introduced/moved with the re-commendation of the President.

certain services during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI P. C. SETHI : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

DEMANDS FOR SUPPLEMENTARY* GRANTS (GENERAL) 1968-69.

MR. DEPUTY-SPEAKER : The House will now take up the Supplementary Demands for Grants (General), 1868-69.

Demand No. 1—Ministry of Commerce (Ministries of Foreign Trade and Supply and Industrial Development, Internal Trade and Company Affairs)

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not

exceeding Rs. 5,03,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Commerce (Ministries of Foreign Trade and Supply and Industrial Development, Internal Trade and Company Affairs).'"

Demand No. 3—Other Revenue Expenditure of the Ministry of Commerce

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 50,39,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue expenditure of the Ministry of Commerce'."

Demand No. 4—Ministry of Defence

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Defence'."

Demand No. 5—Defence Services, effective

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 58,57,18,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Defence Services, Effective'."

Demand No. 6—Defence Services, Non-effective.

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,75,00,000 be granted to the President to defray the charges

*Moved with the recommendation of the President.